

E. No.91/19

New No.544/19

24.08.2020

Neeta Sawhney Vs. Leena Rani

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad, rejoinder has not been filed.

To come up for arguments on application for leave to defend on 28.11.2020. Let copy of rejoinder, if any, be supplied to the petitioners atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020

E. No.132/19

New No.696/19

24.08.2020

Md. Irfan Vs. Md. Gufran

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Girish Gaur, Ld. Counsel for the respondent.

Record is perused.

By order dated 26.11.2019, the right of the respondents to file written statement was closed. Thereafter, written statement, application under Order 8 Rule 1 of Code of Civil Procedure and vakalatnama have been filed by the respondents on 28.11.2019.

Ld. Counsel for the respondent submits that copy of the application and written statement have not been supplied to the petitioner.

Let copy of the aforementioned application and written statement be supplied to the petitioner within 15 days from today against acknowledgment. Let copy of the reply to the application be supplied to the respondent atleast 15 days prior to the next date of hearing.

To come up for arguments on the aforesaid application on 21.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020

E. No.10/17

New No.83/17

24.08.2020

Parbal Pvt. Ltd. and Anr. Vs O.K. Electrical & Ors.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act, to 28.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020

E. No.09/17

New No.84/17

24.08.2020

Parval Pvt. Ltd. Vs Jagdish Singh

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application under Order 7 Rule 11 r/w Section 151 of Code of Civil Procedure, to 28.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020

DR.No.87/20
New No.803/20
24.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 24.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020

DR.No.88/20
New No.802/20
24.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 24.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
24.08.2020